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Before the National Green Tribunal
Eastern Zonal Bench, Kolkata West Bengal
Finance Centre, 3rd Floor, New Town
Original Application No. 123 of 2025/EZ

In the matter of:

Biplab Kumar Chowdhury

...Applicant

-Versus-

West Bengal Pollution Control
Board and Others

.... Respondents

**BEFORE THE NOTARY PUBLIC
AT BISHANAGAR
DIST-NORTH 24 PARGANAS**

Rejoinder on behalf of the Applicant to the Affidavit filed by the
Respondent No. 6.

I, Biplab Kumar Chowdhury, son of Late Birendra Nath Chowdhury, aged about 65 Years, by faith- Hindu, by occupation- Self Employed, resident of 108, M.B. Road, Purbita, Sukanta Sarani, Police Station – Airport, Birati, Kolkata – 700051 do hereby solemnly affirm and say as follows: -

1. I am the Applicant herein and as such I am fully acquainted with the facts and circumstances of the case and I am competent to sign and affirm this affidavit.
2. A copy of the aforementioned affidavit filed by the Respondent no. 6 was served upon the Learned Advocate on record along with certain annexures. I have gone through the contents of the said affidavit and I have duly understood the meaning, content and purport thereof.
3. I am dealing with/constraining myself to those statements and/or allegations in the said affidavit which are pertinent for proper adjudication of the case made out in the instant application.

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4. which shows the mala fide on the part of the respondent no. 12.
5. With reference to paragraphs 4 and 6 of the affidavits, the applicant denies and disputes each and every allegation and/or statement save what are matters of record. I deny the statement and allegations that there is no mining activity or stone crusher unit on the river bed of Raydak-II. I state that the Respondent No. 6 cannot say that there is no stone crusher unit or mining activity on the river bed of Raydak-II where immediately prior thereto in the affidavit of the Respondent No. 6 it has been stated that L&T has an ongoing crusher operation in plot no. 999 Mouza – Dakshin Chengmari, J.L. No. 42 and the Crusher site is approximately 1300 ft. from the river.
6. The statements made in the aforesaid paragraphs no. 1 to 5 are true to my knowledge and are as per records and rest are my humble submissions before this Hon'ble Tribunal.
7. In view of the above the instant original applications and the prayers prayed for therein may be allowed by this Hon'ble Tribunal.
8. This rejoinder is bona fide and for the interest of justice.

Biplab Kumar Choudhury

Deponent

Prepared in my Office

Sapan Kumar Thakur

Advocate

S. Chaudhuri
 S. CHAUDHURI
 ★ NOTARY ★
 GOVT. OF INDIA
 Regd. No.-6584/08
 Bihannagar Court
 Dist.-North 24 Pgs

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